

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, PANIPAT.

ORDER

In view of the instructions of the Hon'ble High Court issued vide letter No.564/Spl E.II/L.80 (a) dated 3.7.2018 and as per the guidelines laid down in Chapter-II Section 4 of the Sexual Harassment of Women At Workplace (Prevention, Prohibition and Redressal) Act, 2013, Internal Complaint Committee consisting the following is hereby constituted for the Prevention and Redressal of complaints of Sexual Harassment and for matters connected therewith or incidental thereto at **Sub-Division Level**:

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|--|-------------------|
| 1. Ms. Jogindri,
SDJM-ACJ(SD), Samalkha | Presiding Officer |
| 2. Ms. Manisha Dhawan, Advocate,
Chamber No.25, Court Complex, Samalkha | Member |
| 3. Sh. Satbir Sharma, working as Reader
To SDJM-ACJ(SD), Samalkha | Member |
| 4. Ms. Janak Ahuja, Examiner
To SDJM-ACJ(SD), Samalkha | Member |

The aforesaid Committee will submit an Annual Report to this office regarding complaints of sexual harassment to the women employees working at Sub-Division Level. It is further clarified that Shri Satbir Sharma, working as Reader shall also act as the Secretary of this Committee.


Any woman employee working at Sub-Division Level in the event of sexual harassment, as defined under section 2(n) of the Act, may give written complaint to any of the above named members who shall further bring it to the notice of the Presiding Officer and the proceedings shall be started without any further delay and shall be disposed of as per rules. If some woman employee wants to make such complaint orally, then, she will have to approach the Presiding Officer in that behalf who shall convene the meeting of the Committee immediately in order to redress the grievances. The Secretary shall submit the report immediately, thereafter. He shall also submit the report to this office in the event of any of the members or the Chairperson having been transferred from this Sessions Division or from Sub-Division for reconstituting the Committee.

The report/findings etc. of the aforesaid Committee shall be deemed as a

finding/report in a disciplinary inquiry into the conduct of the delinquent employee.

The Presiding Officer and every Member of the Internal Complaint Committee shall hold office not exceeding for three years, from the date of their nomination.

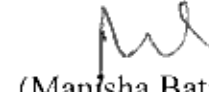
All concerned be informed accordingly.


(Manisha Batra),
District & Sessions Judge,
Panipat

Endst. No. 14489-94 / Dated 06-08-2021

A copy is forwarded for information to:

1. The Registrar General, Punjab and Haryana High Court, Chandigarh w.r.t. letter referred to above for information, please.
2. All the Judicial Officers posted in this Sessions Division, for information and further requested to circulate the same amongst all the subordinate employees posted in their respective Courts and make them aware of the constitution of the above said Committee.
3. Ms. Jogindri, SDJM, Samalkha-cum-Presiding Officer.
4. Shri Ashok Kumar-IV, CJ(JD), Samalkha.
5. Ms. Manisha Dhawan, Advocate, Chamber No.25, Court Complex, Samalkha-cum-Member.
6. Shri Satbir Sharma, Reader to ACJ(SD), Samalkha-cum-Member.
7. Ms. Janak Ahuja, Examiner to ACJ(SD), Samalkha-cum-Member.


(Manisha Batra),
District & Sessions Judge,
Panipat

